

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:1793  
ANSWERED ON:23.03.2012  
EXTENSION OF CGHS FACILITIES  
Tagore Shri Manicka

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) whether the Government has any proposal to extend Central Government Health Scheme (CGHS) facilities to the dependent children of widowed daughters of the CGHS beneficiaries;
- (b) if so, the details thereof;
- (c) the modalities/rules framed in this regard; and
- (d) by when it is likely to be completed?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABIAZAD)

(a) to (d): The Central Government has already extended the medical facilities under Central Government Health Scheme (CGHS) to the dependent minor children of widowed/separate daughters of CGHS beneficiaries. The upper-age limit of the dependent children for this purpose has been fixed as 18 years, the age of their becoming major. They should be normally residing with the Government servant/pensioner. An Office Memorandum has been issued in this regard on 19th January, 2012.